

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No.4582/2017

This the 22nd day of December, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Virpal,
S/o Sh. Duli Chand,
Age 45,
R/o407, Sector-6,
R.K.Puram,
Delhi-110022.

...Applicant
(By Advocate: Sh. Abhishek Kumar Choudhary)

Versus

1. The Senior Superintendent of Postal Office,
Delhi North Division,
Delhi-110054.
2. The Chief Post Master General,
Delhi Circle,
Meghdoot Bhawan,
New Delhi-110001.
3. Secretary Post,
Dak Bhawan,
New Delhi-110001.
4. The Secretary,
Department of Personnel and Training (DOPT),
Ministry of Personnel, Public Grievances and Pension,
North Block,
New Delhi.

...Respondents
(By Advocate: Sh. Ravinder Kumar Sharma proxy for
Sh. Gyanendra Singh

ORDER (ORAL)**By Hon'ble Mr. V. Ajay Kumar, Member (J)**

Heard Sh. Abhishek Kumar Choudhary, learned counsel for the applicant and Sh. Ravinder Kumar Sharma proxy for Sh. Gyanendra Singh, learned counsel who appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, who is working as Postal Assistant, filed the instant OA being aggrieved by the action of the respondents in refixing his pay all of a sudden and without issuing any notice and in proceeding to recover the alleged excess amount paid to him. It is submitted that the applicant came to know about the recovery when he received the pay slip of the month of November, 2017 (Annexure A-1).

3. It is seen that the applicant has not preferred any representation against the alleged impugned action of the respondents.

4. In the circumstances, the OA is disposed of without going into the merits of the case, by permitting the applicant to make appropriate representation to the respondents within one week from today and on receipt of such representation from the applicant, respondents shall consider the same and pass appropriate reasoned and speaking order in accordance with law, within 60 days therefrom.

5. Till the representation of the applicant is decided, there shall not be any recovery from the applicant. No costs.

Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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